NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. IA 3481/2024 in C.P. (IB)/194(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024

NAME OF THE PARTIES:- **Kailash Shah**
IN THE MATTER OF
State Bank of India (Through Resolution Professional Mr. Kailash Shah)
V/s
Suman Gupta

Section: Application under any other provisions- IBC U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3481 of 2024:- Counsel, Pratik Pandey i/b Aniruth Purusothaman appeared for the Applicant/RP through VC.

This Application has been filed by the IRP for placing on record report of RP filed u/s 99 of the Code, 2016 which is annexed with the present Application. The said report is taken on record and no order is called for. Accordingly, **IA 3481 of 2024** is **allowed** and **disposed of.**

Further, IRP is directed to serve a copy of the report upon the Personal Guarantor forthwith and the Personal Guarantor is directed to file reply/objection, if any, against the report of the RP by serving an advance copy on the other side. List the present Company Petition on **11.07.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

ANKIT